

by the Government of Gujarat is as under :

(a) No such instance has been reported to the State Government.

(b) to (e). Do not arise.

12.05 HRS.

PAPERS LAID ON THE TABLE

MR. SPEAKER : Now, we shall pass on to the next item.

PAPERS TO BE LAID ON THE TABLE

MERCHANT SHIPPING (CARRIAGE OF GRAINS) RULES, 1974.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI) :

I beg to lay on the Table a copy of the Merchant Shipping (Carriage of Grain) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 248 in Gazette of India dated the 2nd March, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT-6638/74].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND WILD LIFE PROTECTION ACT, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P MAURYA) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Sugar (Price Determination for 1973-74 Production) Second Amendment Order, 1974, published in Notification No. G.S.R. 128 (E) in Gazette of India dated the 13th March, 1974.

(ii) The Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1974, published in Notification No. S.O. 226(E) in Gazette of India dated the 30th March, 1974.

[Placed in Library. See No. LT-6639/74].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972 :—

() The Wild Life (Stock Declaration) Tamil Nadu Rules, 1974, published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1974.

(ii) The Wild Life (Transactions and Taxidermy) Tamil Nadu Rules, 1974, published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1974.

[Placed in Library. See No. LT-6640/74].

ANNUAL REPORT OF RAJASTHAN STATE AGRO-INDUSTRIES CORPORATION LTD, JAIPUR FOR 1972-73.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of the Annual Report (Hindi and English Versions) of the Rajasthan State, Agro-Industries Corporation Limited, Jaipur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[Placed in Library. See No. LT-6641/74].

SHRI RANABAHADUR SINGH
(Sidhi) : Sir, I had raised a matter . . .

MR. SPEAKER : Well, you did not seek my permission. You will kindly sit down.

SHRI RANABAHADUR SINGH :

Sir, I raised this matter on the 12th of last month, to seek your guidance, which related to the shortage of food in my constituency. I requested you to prevail upon the Minister of Food to make some sort of a statement.

MR. SPEAKER : I shall ask the other day.

SHRI RANABAHADUR SINGH : I raised it on the 12th of last month.

MR. SPEAKER : I shall ask the Minister to come out with his statement at the earliest. Now, Dr. Karan Singh.

12.07 HRS.

**STATEMENT *re.* CALLING OFF OF
STRIKE BY DELHI JUNIOR
DOCTORS**

**THE MINISTER OF HEALTH AND
FAMILY PLANNING (DR. KARAN
SINGH)** : Mr. Speaker Sir, the House will be glad to know that the Delhi Junior Doctors called off their strike in the afternoon of 6th April on the basis of the statement made by me in this Hon'ble House on the 2nd. The Junior Doctors have resumed work and the hospital services are fast returning to normal.

ELECTION TO COMMITTEE

**RECOMMENDATION TO RAJYA SABHA TO
ELECT MEMBERS TO COMMITTEE ON
WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

**SHRI D. BASUMATARI (Kokra-
jhar)** : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha in accordance with the system of proportional representation by means of the single transfer-ble vote to the Com-

mittee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri N. P. Chaudhari and Sundarmani Patel and Miss Saroj Purshottam Khaparde from Rajya Sabha and do communicate to his House the names of the members so elected by Rajya Sabha to the Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri N. P. Chaudhari and Sundarmani Patel and Miss Saroj Purshottam Khaparde from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee."

The motion was adopted

12.08 HRS.

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL***

**THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
H. R. GOKHALE)** : I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.

MR. SPEAKER : The question is :

"That the leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.

The motion was adopted

SHRI H. R. GOKHALE : Sir, I introduce the Bill.

*Published in Gazette of India Extra-ordinary Part II, Section 2, dated 8-4-74.